

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 31/RP/2022

in

Petition No. 241/GT/2020

Coram:

**Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member**

Date of Order: 9th February, 2023

In the matter of

Review of Commission's order dated 7.5.2022 in Petition No. 241/GT/2020 regarding
truing up of tariff of Vindhyachal STPS Stage-II (1000 MW) for the period 2014-19.

And

In the matter of

NTPC Limited,
NTPC Bhawan, Core-7, Scope Complex,
7, Institutional Area, Lodhi Road,
New Delhi - 110003

...Petitioner

Vs

1. Madhya Pradesh Power Management Company Limited,
Shakti Bhawan, Vidyut Nagar,
Rampur, Jabalpur – 482008.
2. Maharashtra State Electricity Distribution Company Limited,
Prakashgad, Bandra (East),
Mumbai – 400051.
3. Gujarat Urja Vikas Nigam Limited,
2nd Floor, Sardar Patel Vidyut Bhawan,
Race Course, Vadodara – 390007.
4. Chhatisgarh State Power Distribution Company Limited,
P.O. Sundar Nagar, Dangania,
Raipur – 492013.
5. Electricity Department,
Government of Goa, 3rd Floor, Vidyut Bhawan,
Panaji – 403001.
6. DNH power Distribution Corporation Limited,
UT of DNH, Silvasa – 396230.



7. Electricity Department,
Administration of Daman & Diu,
Daman – 396210.

...Respondents

Parties present:

Shri A.S. Pandey, NTPC
Shri Harshit Sharma, NTPC
Shri Varun Chopra, Advocate, MPPMCL
Shri Ravindra Khare, MPPMCL

ORDER

Petition No. 241/GT/2020 was filed by the Review Petitioner, NTPC Limited for truing-up of tariff of Vindhyachal Super Thermal Power Station, Stage-II (1000 MW) (in short 'the generating station') for the period 2014-19, in accordance with Regulation 8(1) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 (in short 'the 2014 Tariff Regulations') and the Commission disposed of the same vide order dated 7.5.2022 (in short the 'impugned order'). Aggrieved thereby, the Review Petitioner has filed the Review Petition, seeking review of the impugned order limited to the aspect of 'Discharge of liabilities allowed in the impugned order dated 7.5.2022'.

Hearing dated 24.1.2023

2. During the hearing of the Review Petition 'on admission', the representative of the Review Petitioner made detailed oral submissions with regard to the arithmetical errors in the calculation of discharge of liabilities and prayed that the review may be allowed, after correction of the said errors. The representative of the Respondent, MPPMCL submitted that there is no error apparent on the face of record as the liabilities have been considered in accordance with Regulations in vogue and therefore, the Review Petition is not admissible.



3. The Commission, after hearing the parties directed as under:
- (a) Admit and Issue notice.
- (b) The Review Petitioner shall serve a copy of the Review Petition, along with this order, on the Respondents by **14.2.2023**. The Respondents are permitted to file their replies, on or before **2.3.2023**, after serving copy on the Review Petitioner, who may, file its rejoinder, if any, by **16.3.2023**. Pleadings shall be completed by the parties within the due dates mentioned and no extension of time shall be granted for any reason.
4. The Review Petition shall be listed for hearing on **24.3.2023**

Sd/-
(Pravas Kumar Singh)
Member

Sd/-
(Arun Goyal)
Member

Sd/-
(I.S. Jha)
Member

